The Uttar Pradesh Prohibition of Bonded Labour Act, 1975
Act 44 of 1975

Keyword(s):
Bonded Labour
THE UTTAR PRADESH PROHIBITION OF BONDED LABOUR
ACT, 1975

(U. P. ACT NO. 44 OF 1975)

[†Authoritative English Text of the Uttar Pradesh Bandhit Shram Prati-
shad Adhiniyam, 1975.]

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ACT

to prohibit bonded labour in any form in Uttar Pradesh.

It is hereby enacted in the Twenty-sixth Year of the Republic of India as
follows:—

1. (1) This Act may be called the Uttar Pradesh Prohibition of Bonded

(2) It extends to the whole of Uttar Pradesh.

(3) It shall be deemed to have come into force on July 22, 1975.

2. In this Act ‘bonded labour’ means all work or service which
is extracted from any person or his dependents under menace of any penalty, or,
in repayment of principal or interest or both of any loan or advance or in dis-
charge of any other contract or like obligation.

3. No person shall compel any person to render any bonded labour, or
other similar form of forced labour, whether on the basis of any custom, tradi-
tion or agreement rendered void by virtue of section 5 of the Uttar Pradesh
Landless Agricultural Labourers Debt Relief Act, 1975, or on the basis of any
other debt whatsoever.

4. Any custom or tradition or any contract or other instrument (whether
entered into or executed before or after the commencement of this Act)
whereunder or by virtue of which any debtor or any of his dependents or any
member of his family is required to work as labourer or otherwise for the
creditor, shall be void.

5. Any person contravening the provisions of this Act shall be
punishable with imprisonment for a term which may extend to three years, or
with fine which may extend up to Rs.1,000 or with both.

6. Any police officer may arrest without warrant any person who is reason-
ably suspected of having committed or of committing a contravention of the
provisions of this Act.

7. (1) The Uttar Pradesh Prohibition of Bonded Labour Ordinance, 1975 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken
under the said Ordinance shall be deemed to have been done or taken under
the corresponding provisions of this Act.

(†For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extra-
ordinary, dated July 30, 1975.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on July 29, 1975 and by
Uttar Pradesh Legislative Council on July 31, 1975.)

(Received the Assent of the President on September 7, 1975 under Article 201, of
the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary,
dated September 8, 1975.)


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